

Mr. A. Routray  
S. Mohanty  
B. Swain  
CAT/J/II

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(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 590 ....., 1995-

Gokula Ch. Swain ....., Applicant(s)

Versus

Union of India ....., Respondent(s)

Sr. No.	Date	Order with Signature
	9 27/9/95	S.P.O. No.8 08 928431 dt. 27.9.95 application Rs.50/- has been filed.
1	28-9-95	<p>REGISTERED</p> <p>Registrar</p> <p>The applicant had earlier come before the Tribunal in O.A.13/89. Subsequently he is stated to have filed two Miscellaneous Applications (M.A.Nos.312 and 362 of 1989). Still later this Tribunal passed a further order in O.A.No.353/91 and disposed of the case on 18.8.1993 with a specific direction in the matter of providing employment to the applicant.</p> <p>The grievance of the applicant in this case is that although he was appointed Assistant Foreman on 7.1.1994, the orders of appointment were kept in abeyance on the very next day, i.e. 8.1.1994. The applicant is thus still waiting to receive the reliefs which were ordered on many occasions in the past. He states in the present application that a vacancy has arisen now for which his</p> <p>U/s 19 of CAT, Act, 1985 the applicant has filed this application, He has requested for regularisa- tion of his service.</p> <p>27/9</p> <p>This application may be placed for registration please.</p> <p>27/9 27/9 27.09.95 S.O Registrar</p> <p>for Admonitory order</p> <p>25/9/95</p>

Serial No. of Order	Date of Order	Order with Signature
Contd....		<p>candidature can be considered.</p> <p>It is hereby directed that Respondent No.2 shall consider the case of the applicant, Shri Gokula Chandra Swain, in terms of the order passed on 13.12.1994 in O.A.No.41/94. <del>It would be advisable for the respondents</del> in any existing vacancy or the one which arises next. It would be advisable for the respondents to note that the orders passed by this Tribunal in the past have not been carried out yet, despite the fact that certain vacancies had reportedly arisen from time to time. Shri Akhaya Misra, learned Additional Standing Counsel, who was present and heard in the matter, also agrees with the position stated above.</p> <p>Thus the O.A. is disposed of at the admission stage.</p> <p style="text-align: right;">O.A. 28/9/95 MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">Ans. Recd. cert. 10/10/95</p> <p style="text-align: right;">B.M. 6/10/95</p> <p style="text-align: right;">R.S. 6/10/95</p>

OS No. 1 d1. 28/9/95

Copy of order may be given to both counsels copy. Notice, alongwith Copy of order may be sent to all Respondents by regd post.

B.M. 6/10/95

R.S. 6/10/95